## HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU/SRINAGAR

Instructions regarding Application Form for enrolment as an Advocate on the Roll of Jammu and Kashmir Bar Council.

All the documents shall be arranged properly in a Blue Colour File Cover.

- 1. Bank Demand Draft of Rs. 600/- in favour of Secretary, Bar Council of J&K through High Court of Jammu & Kashmir and Ladakh, payable at R.C.C. Jammu/ Srinagar (Rupees 300/- in case of S<sub>2</sub>C/S.T.)
- 2. Bank Demand Draft of Rs. 300/- in favour of Secretary, Bar Council of India, New Delhi payable at R.C.C., New Delhi. (Rs 150/- in case of S.C./S.T.)
- 3. Bank Demand Draft fee amounting to Rs. 300/- in favour of Controller Examinations, University of Kashmir/Jammu for verification of Provisional/ Degree Certificate.
- 4. Original Matriculation Diploma (Date of Birth Certificate).
- 5. Original LL.B. Degree Certificate/Provisional.
- 6. Original Permanent Residence Certificate or Domicile Certificate.
- 7. Original Character Certificate from the concerned University.
- 8. Two latest Photographs in an envelope (unattested).
- 9. One set of Attested Photostat Copies of the original documents. Affix Court Stamp of Rs. 5/-on Application Form.
- 10. Character Certificate from two Senior Advocates counter signed by the President Bar Association.
- 11. Undertaking on an Affidavit to be attested by Notary with Notary Stamp of Rs.10/-
- 12. The applicant is required to submit the **Personal Verification Rolls only through online mode** to the Criminal Investigation Department, Headquarters on their registered Mobile Number/email address for verification of Character & Antecedents on the <u>URL:https://.evs.jk.gov.in</u> and submit one hard copy alongwith the application form complete in all respects duly attested by Gazetted Officer. Photograph and Last page of Verification Form should also be attested by a Gazetted Officer.
- 13. Category Certificate (Scheduled Caste/Scheduled Tribe, if any).

### **RETIRED PERSONS**

-

- 14. Copy of 1st Initial Appointment Order.
- 15. Copy of Retirement/Superannuation Order.
- 16. NOC/Character Certificate from concerned Department.
- 17. Original LL.B. Degree Certificate/ Matriculation(Date of Birth)

	APPLICA	TION FORM	
FOR E	NROLLMENT	AS AN ADVOCA	ATE

 $\widehat{(1)}$ 

Paste recent
passport size
coloured
photograph
ATTESTED

COURT STAMP

Affix Rs. 5/stamp

s.t

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## BAR COUNCIL OF JAMMU AND KASHMIR

Application No.	of		unde
	. 24 of the Advocate's Act, 1961.		
Name of Applica	ant:	<u> Sharp</u>	
Permanent Add	ress:-		
R/o			
Mohalla/Village_			
Tehsil	District	•	
Present Addres	S:-		
R/o			Pue-
Street/Mohalla			
City/Town:	Distt		
Pin :			
Mobile No		•	
e-mail Address,	if any		
Any other inform	nation		
То			
The Registrar Ge High Court of J&ł Bar Council of J& Srinagar/Jammu.	<, Κ,		
1.		•	
S/o, D/o, W/o		do	hereb

Advocates maintained by the Bar Council of J&K and want to apply for the same.

- 1. I am permanent resident of J&K State.
- I hereby declare that I have completed twenty one years of age, my date of birth being \_\_\_\_\_\_(original Matriculation /H.S. Certificate to be furnished).
- I declare that upon admission I propose to practice with in the State of J&K.
- I am qualified to be admitted as an Advocate on the State Roll under Clause (C) of Sub Section (1) of Sub Section (2) or Sub Section (3) or Sub Section (4) of Section 24 of Section 58 of the Advocates Act, 1961 (No. 25 of 1961).
- I declare that I was enrolled as District Pleader/ Vakil / Mukhtar / Advocate by \_\_\_\_\_\_ High Court as per certificate enclosed.
- I want to furnish the details necessary under section 24(1) (g) of the Advocates Act, 1961, read with the relevant rules of the Bar Council of India under S. 24 (C) of the Advocate's Act. The particulars thereof are given below:
- I) Name of the University in which the degree in law was taken
- II) Name of the degree in law:
- III) The academic years of the course of instruction and the year when the degree was taken \_\_\_\_\_\_.
- IV) Name of the College where the course of instruction was taken and completed \_\_\_\_\_\_.
- V) Whether the degree was taken by private study or actual attendance at classes \_\_\_\_\_\_
- VI) The duration of the course of instruction in law whether two years or three years
- VII) The medium of instruction in law, the language in the course of instruction in law
- VIII) Whether proficiency test in English was passed in the course of instruction in law
- IX) Other relevant particulars, if any \_\_\_\_\_

I hold a degree in law of a University outside the territory of India, which is recognized by the Bar Council of India and the particulars are given below:-

- 1. The name of the University \_\_\_\_\_
- 2. The name of the Degree \_
- I am barrister at Law called to the Bar in the year \_\_\_\_\_ and qualified under section 24 (I/c) I studied in the Institution \_\_\_\_\_\_ in the year \_\_\_\_\_\_

## (to be filled in by the person who have undergone the three/five years course of study and taken the degree in law)

- In my course of study for 3/5 years (have had practical training and passed the examination as required by the Bar Council of India (give particulars)
- I enclose \_\_\_\_\_\_(original certificates) and furnish true copies of the original certificates (Particulars to be furnished).
- I enclose certificate of good moral character and of fitness to be an Advocate on the Roll of Bar Council of J&K (particulars to be furnished)
- 10. I do hereby declare that I am not/I am in full or part time employment of service \_\_\_\_\_.
- 11. I declare that I am not/I am engaged in any trade or business or profession
- 12. I give particulars of my previous employment or service or trade or business or profession as under:
- I have left my previous employment or service in consequence of termination service, retirement/resignation/dismissal on \_\_\_\_\_under the following circumstances.
- 14. I have left my previous trade, business or profession in the year \_\_\_\_\_\_ by reason of \_\_\_\_\_\_ (the applicant is expected to answer without most frankness and contour)
- 15. State any other circumstance or incident affecting your character or fitness to be enrolled\_\_\_\_\_\_

16. I declare that I made previous application for enrollment as Advocate/Pleader/Mukhtar/Revenue agent to the Bar Council of \_\_\_\_\_\_ Court of on \_\_\_\_\_\_ Court of on \_\_\_\_\_\_ the application was rejected for the reason of \_\_\_\_\_\_ The application was withdrawn (copy of the order of the Bar Council of Court concerned to be filled). If no such application was made it should be specifically state.
17. (a) Have your been convicted previously by any court in India (answer specifically was or no) Give particulars as to the name.

(answer specifically yes or no) Give particulars as to the name of Court, the number of proceedings, the order of Judgment, whether any appeal or revision filed and the result of the same giving the date, nature of the appeal under each head (file relevant copies)

(b) Is there any pending criminal proceeding against you, if so, give full particulars as to name of court, date of proceeding etc.

(c) Have you been dismissed or suspended from service or otherwise punished while in service (give particulars)\_\_\_\_\_

(d) Have you been adjudged as insolent by any Court (give particulars)

18. (a) I hereby pay/remit <u>Rupees six hundred only</u> Rupees one hundred fifty only (SC/ST)

being the enrollment fee payable to the State Bar Council

### and <u>Rupees one hundred fifty only</u> Rupees seventy five only (SC/ST)

fee payable to Secretary Bar Council of India under section 24 (i) of the Advocate's Act, 1961.

Provided that where such person is a member of the scheduled caste or the scheduled tribe has to produce a certificate to that effect from the District Magistrate, the enrollment fee payable by him/her to the State Bar Council shall be Rs. 300/- (Rupees three hundred) only and Rupees one hundred fifty payable to Secretary Bar Council of India, New Delhi.

(b) Demand Draft No. \_\_\_\_\_ dated\_\_\_\_

	Amount	_(Rs. 600/- in case SC/ST Rs. 300/-) in
	favour of	
(c)	Demand Draft No.	dated
	Amount	(Rs. 150/- in case SC/ST Rs. 75/-) in
	favour of	
(d);	permond draf	1 No dil

- 19.
- in favour of Controller examination University I hereby declare that if admitted as an Advocate, I will faithfully of observe and abide by all rules made by the Bar Council of J&K and the Bar Council of India as amended from time to time for regulating the conduct of Advocates on the State Roll and the common roll of India. I have read the rules relating to standards professional conduct and etiquette printed overleaf.
- 20. I give my undertakings as are required.
- 21. I declare that the statements made in this application are true and correct to my knowledge, information and belief.
- I undertake to furnish such other particulars as may be required of me for the purpose of this application.
- 23. I am herewith furnishing two copies of my passport size photographs.

## Submitted

N.B. If any statement or fact stated in the application is found to be false at any time, the name of the applicant shall be liable, to be struck off the roll under provision to sub section (i) of section (25) \_\_\_\_\_ of the Advocate's Act.

# CERTIFICATE OF GOOD MORAL CHARACTER (Given by senior Advocate)

(Name of A	dvocate)	
of		•
certify that	(Address and Profession, Occupation or Position)	
	(Name and description of the applicant)	
has been known	to me personally for onwards of	years last
past. I have had	the following opportunities of judging h	is/her character
(that is to say)		

I believe him/her to be a person of respectability and fit and proper person to be admitted as an Advocate on the roll of Advocates of the Bar Council of J&K.

Dated	day of	2002
Date of enrollment	as an Advocate	
No. on the Roll		

Signature of Advocate

Signature President, Bar Association

Seal

# CERTIFICATE OF GOOD MORAL CHARACTER (Given by senior Advocate)

(Name of	Advocate)	
certify that	(Address and Profession, Occupation or Position)	
	(Name and description of the applicant)	
has been known	to me personally for onwards of	years last
past. I have had	the following opportunities of judging h	is/her character
(that is to say)		

I believe him/her to be a person of respectability and fit and proper person to be admitted as an Advocate on the roll of Advocates of the Bar Council of J&K.

Dated	day of	2002
Date of enrollment	as an Advocate	
No. on the Roll		

Signature of Advocate

Signature President, Bar Association

Seal\_

## UNDERTAKING

- a) I do hereby undertake that if, after my admission as an Advocate I accept full or part time service, or I am engaged in any trade, business or profession (unless exempted by the Bar Council (under cite rules). I shall forthwith inform the Bar Council of such employment or engagement and shall cease to practice as an Advocate.
- b) I do hereby undertake that I shall not accept any employment which, in the opinion of the Bar Council is derogatory to the status of an Advocate.
- c) I hereby declare and undertake that:
  - (i) I shall upheld the constitution and the laws.
  - I shall conform to the standards of professional conduct and etiquette laid down by the Bar Council of India which I have read.
  - (iii) I shall faithfully discharge every other obligation case on me by the Advocate's Act, 1961 and the rules framed thereunder.
  - (iv) I intend to practice ordinarily and regularly within the jurisdiction of Bar Council of J&K.
  - (v) I shall inform Bar Council of any change if address of my residence or place of practice for the proper maintenance of the roll and voters list.

I declare that the facts stated above in this application are true and correct and that the documents filed are genuine, this \_\_\_\_\_date of 200 at

Signature

## **HIGH COURT OF JAMMU & KASHMIR AND LADKAH** (Office of the Registrar General at Jammu)

Subject:- Online submission of Personnel Verification Rolls (PVRs) of candidates seeking Advocates License -reg.

## NOTIFICATION

No. 1905-6000/ Dated 14-11-2022 It is hereby notified for information of all those candidates aspiring for Provisional Enrollment as an advocate on the Rolls of Jammu and Kashmir Bar Council that they shall henceforth submit their Personal Verification Rolls (PVR) only through the online mode to the Criminal Investigation Department Hqrs. for verification of Character and Antecedents on the URL:https://.evs.jk.gov.in. Manual submission of PVR's shall not be entertained in pursuance of Circular No. 18-JK (GAD) of 2022 dated 20.05.2022 issued by the Principal Secretary to the Government of Jammu & Kashmir, General Administration Department. 511-11-622

**By Order** 

No. 39175-891R911P. Dated 14-Copy forwarded to the:-

- 1. Principal Secretary to Hon'ble the Chief Justice, High Court of Jammu & Kashmir and Ladkah, Jammu.
- 2. Secretary to Hon'ble Mr/Mrs. Justice
  - .. for information of their Lordships.
- Registrar Vigilance, High Court of J&K and Ladakh, Jammu for information.
   Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar with the request
- to get the same pasted on the Notice Board for information of all concerned.
- 5. Registrar Computers, High Court of J&K and Ladakh, Jammu.
- 6. All Principal District & Sessions Judges, UT of J&K and UT of Ladakh with the request to get the same pasted on the Notice Board for information of all concerned.
- Secretary to Government of Jammu & Kashmir, Department of Law, Justice & Parliamentary Affairs, Civil Secretariat Jammu.
- 8. SSP (Hqrs) Criminal Investigation Department, Government of Jammu & Kashmir, Jammu.
- 9. President J&K High Court Bar Association, Jammu/Srinagar for information of all concerned.
- 10. President District Bar Association, ....for information of all concerned.
- 11. Manager, Government Press, Jammu for publication in the next issue of the Government Gazettee. 12. Incharge N.I.C, High Court of Jammu & Kashmir and Ladakh, for uploading the same
- on the official website of High Court for information of all concerned.
- 13. Incharge Library High Court Wing Jammu/Srinagar for information and keeping the record of the same.

Registrar General

(Sanjeev Gupta) **Registrar General**  Annexure-I

Affix signed passport size (5 cms x 7cms)

ATtested

Name:

Parent Department:

Present Department

Designation:

Employee ID:

### (To be filled in block letters)

- The furnishing of false information or suppression of any factual information in the Attestation Form would entail disqualification, and is likely to render the candidate unfit for employment under the government. If suppression of any factual information comes to notice at any time during the service of a person, his services would be liable to be terminated without any further notice.
- 2. If detained, arrested, prosecuted, bound down, fined, convicted, debarred, acquitted etc. subsequent to the completion and submission of this form, the details should be communicated immediately to the authorities to whom the Attestation Form has been sent early, failing which it will be deemed to be a suppression of factual information.
- 3. (a) Name in full : (First Name) (Middle Name) (Last Name) (Surname)
  - (b) Sex
  - (c) Alias (if any): (d) Category:
  - (e) Blood Group

(f) Name at birth, if different and any other names, sumames used at any stage:

- 4. (i) Present Address
  - a. House No./Name :
  - b. Locality/Street :
  - c. Town/Village :
  - d. Police Station :
  - e. Post Office :
  - f. District :
  - g. State/UT :

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(ii) Permanent Address

- a. State/UT
- b. District:
- c. House No/Name
- d. Locality / Street:

e. Town Village f. Police Station

g. Post Office:

(iii) Please mention original native place, if the family has migrated after 01.01.1990:

- a. State/UT
- b. District
- c. House No/Name
- d. Locality / Street
- e. Town Village
- f. Police Station

g. Post Office

(iv) Domicile certificate details:

(v) Educational Qualification(Academic/Technical) showing places of education with years in school, colleges and universities since 15 years of age Name of school / college /Date university (with full address)

Name of school / college /University (with full address)	Date of entering	Date of leaving	Examination passed
	100 C 100 C 144		Matric
			10+2
			. Graduation
			Professional Course (LLB)

5. Mobile numbers used during last 5 years:-

6. Email and social media/web based portal accounts:-

7. Registration number of vehicles owned/used:-

8. Bank / post office account numbers:-

9. PAN number:-10. Aadhar number:-

11. Passport number:-

- 12. Date of Birth :
- 13. Place of birth (village/town, district, state, country) :
- 14. Nationality :
- 15. Religion :
- 16. Details of postings and promotions earned from the date of appointment (applicable for re-verification cases) :

(a) Posting . Office & Place	From	То
(b) Promotion Office & Place		
(b) FIOMOLION		

1.	Recruiting Agency	
li.	Date of Appointment	
HÌ.	Initial Joining Department	
iv.	Date of Joining	
۷.	Employee initial cadre State/Div./District	
vi.	Gaz./Non-Gaz./Class-IV	
vii.	Order No.	
vili.	Initial Joining Office	
ix.	Designation	
X.	Permanent/Temporary Employee	

Current Pay Band	PAN No.
Grade Pay	Basic Pay
Personal/Special Pay	GPF/PRAN NO.
Dearness Allowance/ Dearness Pay COLA YES/NO	Deduction Type GPF/CPF(NPS)
Total Salary (including Allowan	ce)
Name of Salary Bank Branch	Saving A/c No.
Entitlement of Pension (Defined benefit/NPS)	1
Contribution to NPS (Employer Employee)	+
Accumulations under NPS (inclu earnings from investment of contribution):	uding

19. Employee Office details

Employee office details Current designation

#### **Current Post**

Current Cadre: State /Div/District Current office

20. Whether Govt. accommodation allotted in Jammu/Srinagar:

Details of accommodation, if hired (Y/N)

#### 21. Particulars of family members.

Relation	Name	Occupation	Present address
Father			
Mother			Contraction of the
Wife/ Husband			e di la constitución de la constitu
Son(s)	Carlos and the second		
Daughter(s)	ar i i i i i i i i i i i i i i i i i i i		
Brother(s)			
Sister(s)			
Step son(s)		100 S. 100 S.	
Step daughter(s)		1998 B	

22. Particulars of In-Laws:

Relation	Name	Occupation	Present address
Father-in-law			A STATE STATE
Mother-in-law	Sector Production	1	
Brother-in-law (s)	No. of the second s		
Sister-in-law (s)			

23. Particulars of places (with period of stay) where you have resided for more than one year at a time during the preceding 5 years. In case of stay abroad (including Pakistan/PoK), particulars of all places where you have resided for more than one year after attaining age of 18 years:

From	То	Full address including Village, Police Station, Post Offi Town, House and Street No., Contact No., etc.				
		6 of 10				

24. Please furnish details of your foreign visits for the last five years:

From	То	Country visited, purpose of visit, details of host with whom he/she stayed				

25. Details of personal contact with Government officials of foreign countries:

Name, Designation & Country of official	Meeting circumstances		

26. Please furnish details of the foreign visits of your spouse for the last five years:

From	To	Country visited, purpose of visit, details of host with whom he / she stayed
Sec. 1		

27. Details of persons (other than family members) residing with you:

Name	From	То	Relevant contextual information		
		1.54			

28. Details of family members (Indian and Non-Indian) working in foreign missions or in foreign organization including foreign concerns in India & Abroad:

Name & relation	Current address	Nationality	Occupation / employer details	Additional relevant information

29. Details of children studying / living / working abroad :

Details of course being pursued, college / university employer details and residential address

30. Details of previous employment under Central or State Government or a Semi Government or a Quasi Government body or an autonomous body or a Public Sector Undertaking or a Private firm or public projects :

Per	Period		Full name	& Reasons	for previous
From	То	Designation, emoluments nature employment			
				- Constant -	

If you had left service on giving three months notice under Article 230 of the J&K CSR Volume-I, or any similar corresponding rules, were any disciplinary proceedings framed as jinst you, or had you been called upon to explain your conduct in any matter at the time you gave notice of termination of service, or at a subsequent date(s), before your service actually terminated? actually terminated?

31. (a) Have you ever been arrested? Yes/No (If yes give details)

(b) Have you ever been prosecuted? Yes/No (If yes give details)
(c) Have you ever been kept under detention? Yes/No (If yes give details)

(d) Have you ever been bound down? Yes/No (If yes give details) (e) Have you ever been fined by a court of law? Yes/No (If yes give details)

(f) Have you ever been convicted by a court of law? Yes/No (If yes give details)

(g) Have you ever been charged before a court of law with an offence for which you were convicted, conditionally discharged, placed on probation or acquitted? **Yes/No** (If yes give details)

32. (a) Whether discharged/expelled/withdrawn from any training programme in Government / Private institution? Yes/No (If yes give details)

(b) Have you ever been debarred from any examination or rusticated by any University or any other Educational authority/institution? Yes/No (If yes give details)

(c) Have you ever been debarred / disqualified by any Public Service Commission/Staff Selection Commission for any of its examination/selection? **Yes/No** (If yes give details)

(d) Is any case or inquiry / departmental proceeding pending against you in any court of law (including civil litigation) or with any other authority. (If yes give details)

33. Have you ever been a Prisoner of War or held in enemy country for any duration? If so, give details

- 34. Are you an Arms license holder? If so, give details of license and Arms in possession:
- 35. Details of outstanding loans, borrowings and financial liabilities of self and spouse :
- 36. (a) Details of membership of cultural or social organizations associated with or assisted by a foreign mission or organization :

(b) Details of membership of family members and close relatives of cultural / social organization which is associated with foreign mission or organization:

(c) Details of membership of or association with prescribed / prohibited / banned organization viz JeI:

(d) Details of membership of club/society/association/trust/charity and similar bodies:

37. (a) Details of membership of any political party / organization and participation in any political activity:

(b) Details of membership of family members / close relatives any political party / organization and participation in any political activity:



- Details of legal proceedings against / prosecution of family members and close relatives:
- 39. Details of family members / close relatives having been prisoner of war or held in any enemy country for any duration:
- 40. Name, address and contact numbers of two responsible person of your locality or two references to whom you are known:

## **Declaration**:

I certify that the foregoing information is correct and complete to the best of my knowledge and belief.

I am duly aware that by providing false information or suppressing material information while filling this form, the authorities have full right to terminate my appointment letter/order and I am also liable for appropriate criminal/civil/legal action as a consequence.

I am not aware of any circumstances which might impair my fitness for employment under Government.

(Signature of the candidate/employee) each page to be signed

Place: Date:

